IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 145(ND)/2016

IN	T	HI	<u>e r</u>	<u> </u>	٩T	TE	R	OI	F:
					_	_			

Kailash Ram & Ors.

.....Petitioner

V.

Global Infocom Ltd. & Ors.

.....Respondents

SECTION:

UNDER SECTION 241/242 of Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s)

Shri Geetesh Meena, Advocate

For the Respondent(s) :

Ms. Harshita Deshwal, Advocate

ORDER

Reply by the respondent No. 6 has already been filed which is taken on record. A copy thereof has already been furnished to the learned counsel for the petitioner.

(n +d/.

Learned counsel for the petitioner has not complied with the order dated 19.05.2017 by filing appropriate compliance report. Let the needful now be done within two weeks. It shall be treated as last opportunity.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

11.07.2017 Vineet